

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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- 1) O.A. NO. 995 of 1996
- 2) O.A. NO. 996 of 1996
- 3) O.A. NO. 997 of 1996
- 4) O.A. NO. 1003 of 1996
- 5) O.A. NO. 1004 of 1996

New Delhi this the 16th day of May, 1996.

HON'BLE SHRI JUSTICE A. P. RAVANI, CHAIRMAN
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

- 1) O.A. NO. 995/1996
Shatrughan Singh,
R/O 33 Type-I,
Krishi Kunj, New Delhi-12. ... Applicant
- 2) O.A. NO. 996/1996
Ram Rasik Rai S/O Mahadev Rai,
R/O I-154, Chidya Colony,
I.A.R.I., NEW Delhi. ... Applicant
- 3) O.A. NO. 997/1996
Shatrughan Rai,
R/O I-154, Chiriyon Colony,
I.A.R.I.,
New Delhi-12. ... Applicant
- 4) O.A. NO. 1003/1996
Vakil Rao S/O Joginder Rai,
R/O 146 Krishi Kunj,
New Delhi-12. ... Applicant
- 5) O.A. NO. 1004/1996
Shyam Lal Rai S/O Faqir Rai,
R/O I-54, Chidya Colony,
New Delhi-12. ... Applicant

(All applicants through Shri S. L. Hans, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of
Agriculture, Krishi Bhawan,
New Delhi.
2. Indian Council of Agricultural
Research through its
Director General,
Krishi Bhawan,
New Delhi.

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3. Indian Agricultural Research
Institute through its
Director, Pusa,
New Delhi.

4. Joint Director (Admn.),
Indian Agricultural Research
Institute, Pusa,
New Delhi.

... Respondents
in all O.A.s

Amar Nath S/O Sheetal
Shan C/O IARI Genetics,
Pusa, New Delhi.

... Respondent No.5
in O.A.995/96

Vajay Kumar S/O Kapil Dev
Anwar Ali S/O Mohd
Gulam Rasool
Raj Kumar S/O Mange Singh
Amar Nath S/O Sheetal Shan

(Working as temporary
workers with the Genetics
Deptt., IARI, Pusa
New Delhi)

... Respondent No.5
to 8 in OA-996/96

Basant Kappar S/O Pyare Kappar
Raj Pal S/O Datta Ram
Ram Iqbal S/O Bindeshwar Gupta
Jai Kumar S/O K. Prasad
Mahender Rai S/O Sudama Rai
Ajay Kumar Singh S/O Avdhesh Singh
Vijay Kumar S/O Kapil Dev
Anwar Ali S/O Mohd Gulam Rasool
Raj Kumar S/O Mange Singh
Amar Nath S/O Sheetal Shah

(Working as temporary
workers with the Genetics
Deptt., IARI, Pusa,
New Delhi)

... Respondent No.5
to 14 in O.A.997/96,
O.A.1003/96 & O.A.
1004/96.

O R D E R (ORAL)

Shri Justice A. P. Ravani —

The applicants are casual workers. They feel aggrieved by order dated January 3, 1995 produced as Annexure A-1 to the O.A.s. By the said order, certain casual workers have been granted temporary status pursuant to the Scheme formulated by the Department of Personnel & Training. The grievance of the applicants is that persons junior to them have been granted temporary status while they have

been left out. In each application the applicants have mentioned the details as regards the persons who are junior to them and who have been granted temporary status by the impugned order. It is undisputed position that after the aforesaid impugned order dated January 3, 1995, no representation has been made to the authority concerned. However, the learned counsel for the applicants submits that oral representations have been made to the concerned authority.

2. In view of the aforesaid factual position, we do not think it proper to entertain these applications at this stage inasmuch as in our opinion following directions would meet the ends of justice :-

- 1) The applicants are directed to furnish five copies of the O.A.s in the Registry of the Tribunal latest by May 20, 1996.
- 2) Registry shall send a copy of this order to all the respondents together with a copy of the O.A.
- 3) Respondent No.4, that is, Joint Director (Admn.), Indian Agricultural Research Institute, Pusa, New Delhi, is directed to consider these petitions as representation made to him and consider and decide the same latest by August 19, 1996.
- 4) It will be open to the applicants to submit further documents, if they so choose, to the respondent No.4 latest by June 10, 1996. If any further ^{material} representations and/or documents

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are produced by the applicants, respondent No. 4 shall take into consideration such material also.

5) The decision that will be taken by respondent No. 4 as indicated above shall be communicated to the applicants by registered A/D post and also by ordinary post under certificate of posting immediately within three days from the date of the decision.

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in case the applicants feel aggrieved by the decision, it will be open to them to challenge the same before appropriate forum.

3. Subject to the aforesaid observations and directions, all these applications stand disposed of.

(K. Raghukumar)
Member (A)

(A. P. Kavanani)
Chairman

/as/

*True Copy
Attended*

M. S. Singh

*e. d. c. - I
16/5/86*

M. S. SINGH
Officer
Central Administrative Tribunal
Principal Bench
Faridkot House, New Delhi

4/11/86